

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.441/2026 along with IA (Diary) No. 442/2026

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking extension of time for submission of land documents under Regulation 11A(1) of the GNA Regulations (as amended) with directions to Central Transmission Utility of India Ltd. to not take any coercive action in the interregnum in relation to connectivity granted to the Petitioners along with consequential relief(s) thereof.

Petitioner : Azure Power India Private Limited (APIPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, APIPL
Shri Aniket Prasoon, Advocate, APIPL
Shri Md. Aman Sheikh, Advocate, APIPL
Ms. Tanya Bajaj, Advocate, APIPL

Record of Proceedings

The learned senior counsel for the Petitioners submitted that the present Petition has been filed, *inter alia*, seeking extension of time for submission of land documents under Regulation 11(A)(1) of the GNA Regulations, with directions to the Respondent/CTUIL not to take any coercive action in the interregnum in relation to the connectivity granted to the Petitioners, along with consequential reliefs. The learned senior counsel further submitted that pursuant to the Record of Proceedings dated 24.6.2026, no reply has been filed by the Respondent/CTUIL so far, and as the due date for the submission of land documents is imminent, i.e., 2.7.2026, the Petitioners are also pressing for the *status quo* direction. The learned counsel submitted that out of 450 acres of land required for compliance with Regulation 11A (1), the Petitioners have already secured approximately 307 acres of land and are pressing for a period of six weeks from 2.7.2026 for securing the remaining land and to comply with the requirement under Regulation 11A(1). The learned senior counsel submitted that the delay in securing the required land was primarily on account of the constitution of a new district (Vav-Tharad district, Gujarat), along with consequential registration of talukas and redistribution of revenue jurisdictions in the Project area and the delay on the part of CTUIL in the final grant of connectivity. The learned senior counsel further pointed out that the Commission, under Petition No.5/SM/2026, is already in the



process of formulating a Procedure for levying compensation charges for permitting additional time to achieve milestones under the GNA Regulations, including the milestone of submitting the required land documents under Regulation 11A(1). The learned senior counsel also submitted that the Commission has, in exercise of its Power to relax, extended the timeline for the submission of land documents in several similarly placed cases.

2. At the outset, the representative of the Respondent/CTUIL submitted that CTUIL could not file its reply since the Record of Proceedings dated 24.6.2026 only granted a brief period of two days to do so. However, in any case, the Petitioners have sought the reliefs invoking the Commission's Power to Relax, and such a plea may be considered by the Commission as deemed fit. The representative also submitted that the due date for submission of the required land documents under Regulation 11A(1) of the GNA Regulations for the Petitioners is 2.7.2026, failing which their connectivity is liable to be revoked as per the GNA Regulations. The representative also added that even in the cases where the Commission has exercised its Power to Relax to extend the timeline for submission of land documents, CTUIL was not restrained from revoking connectivity in accordance with the GNA Regulations.

3. After hearing the learned counsel for the parties, the Commission found it appropriate to permit both sides to file their brief submissions, if any, within 10 days. The Commission, while declining to restrain CTUIL from proceeding in accordance with the GNA Regulations, directed that the quantum corresponding to the Petitioners' 300 MW connectivity at Raghanesda PS shall not be allocated to third parties until further orders, in the event CTUIL proceeds to revoke such connectivity. Needless to add, such revocation, if any, shall be subject to the outcome of the matter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)